

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4004
ANSWERED ON:19.02.2014
EXTRADITION ARRANGEMENT WITH ITALY
Beg Shri Mirza Mehboob

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India has an extradition arrangement with Italy and if so, the details thereof;
- (b) the nature of such an arrangement; and
- (c) the difference between an extradition treaty and an extradition arrangement?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR)

(a) & (b) India and Italy are both States Parties to the 1988 UN Convention against Illicit Traffic in Narcotic Drugs and Psychotropic Substances. According to the Convention, a State Party may, in the absence of any extradition treaty with another State Party, consider this Convention as the legal basis for extradition in respect of any offence to which the Convention applies. The Convention has been notified under the Extradition Act by the Government of India stating that, it will apply to Italy. This extradition arrangement does not cover all offences.

(c) An Extradition Treaty is a mutually agreed text signed and ratified by two Governments. An Extradition Arrangement is made in the absence of an Extradition Treaty on the assurance of reciprocity including under an International Convention.